GOVERNMENT OF INDIA MINISTRY OF COAL

LOK SABHA UNSTARRED QUESTION NO. 2028 TO BE ANSWERED ON 7.3.2018

Jobs to Displaced Persons

2028. SHRIMATI SUPRIYA SULE: DR. HEENA VIJAYKUMAR GAVIT: SHRI DHANANJAY MAHADIK: SHRI MOHITE PATIL VIJAYSINH SHANKARRAO: SHRI SATAV RAJEEV: DR. J. JAYAVARDHAN:

Will the Minister of COAL be pleased to state:

(a) whether there is a provision to provide jobs by Coal India Limited and its subsidiaries to the persons displaced due to land acquisition for mining work;

(b) the criteria fixed by the Union Government to provide employment to displaced persons due to land acquisition;

(c) the number of displaced persons who have been provided jobs during the last three years;

(d) whether several cases of providing jobs to displaced persons are lying pending in different coal fields; and

(e) the time by which the said pending cases of providing jobs and resettlement of eligible persons are likely to be disposed of?

ANSWER

MINISTER OF RAILWAYS AND COAL (SHRI PIYUSH GOYAL)

(a): Yes Madam. There is a provision for providing jobs to the persons displaced due to land acquisition for mining work as per the Coal India Limited (CIL)'s R & R Policy, 2012. Some of the salient features of the R&R Policy of CIL 2012 are:

- i. The maximum total number of employments that may be provided to the land losers would be limited to the total number of acres of land acquired divided by two.
- ii. However, employments will be released in proportion to the land possessed.
- iii. For every two acres of land one employment can be considered.
- iv. Subsidiary of CIL may give an option to the land losers having less than two acres of land to club together their land to the extent of two acres and nominate one of the land losers among the groups or their dependent for employment under package deal or employment under Descending Order system by preparing the list of eligible land oustees in the descending order of land lost subject to the cut off equivalent to the total number of permissible employments or any other method with the approval of the respective Board of the Subsidiary.
- v. The land loser must be a domiciled resident/Mool Niwasi and the certificate to this effect shall be issued by the concerned state Authority.

(b): In the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, there is a provision in Second Schedule (Serial No. 4-

Choice of Annuity or Employment) of the said Act to provide employment to displaced person due to land acquisition, which are as follows:

"The appropriate Government shall ensure that the affected families are provided with the following options:

- a) Where jobs are created through the project, after providing suitable training and skill development in the required field, make provision for employment at a rate not lower than the minimum wages provided for any other law for the time being in force, to at least one member per affected family in the project or arrange for a job in such other project as may be required; or
- b) One-time payment of five lakhs rupees per affected family; or
- c) Annuity policies that shall pay not less than two thousand rupees per month per family for twenty years, with appropriate indexation to the Consumer Price Index for Agricultural Labourers"

under:-				
Company	2014-15	2015-16	2016-17	2017-18 (upto 28 th
				Feb'2018)
ECL	313	278	316	337
BCCL	15	80	05	11
CCL	209	335	117	180
WCL	NIL			
SECL	157	253	360	204
NCL	40	36	48	16
MCL	1132	496	1070	758

(c): The number of displaced persons who have been provided jobs during the last 3 years are as under:-

(d) & (e): The subsidiaries wise pending cases of employment of displaced persons(subject to verification) are as below:-

S.No.	Subsidiaries Name	Pending cases of employment.
1	ECL	217
2	BCCL	
3	CCL	16
4	WCL	
5	SECL	
6	NCL	8
7	MCL	**

**The information is being collected and will be laid on the Table of the House.

The time taken for disposal of employment proposal depends on the submission of required documents with regard to merit of the case, delay in the plan, and proper authentication of the forms by the State Authorities etc. So, it varies on case to case basis and no time limit can be effectively fixed beforehand for this purpose.